

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).2822/2006

(From the judgement and order dated 22/12/2005 in CRA No. 5/1988  
of the HIGH COURT OF CALCUTTA)

SUKUMAR ROY

Petitioner(s)

VERSUS

STATE OF WEST BENGAL

Respondent(s)

(With application for bail)

Date: 06/07/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE DALVEER BHANDARI

For Petitioner(s)

Mr. N.R. Choudhary,Adv.

Mr. Somnath Mukherjee,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Having perused the Vakalatnama executed by the

petitioner we

are satisfied that he is in custody. However, by way of abundant caution we

direct the Superintendent of the jail concerned to issue a custody certificate

within four weeks.

Issue notice in the meantime.

(A.S. BISHT)

(PUSHAP LATA BHARDWAJ

)  
COURT MASTER

COURT MASTER